

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **05.08.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/12/2020  
NAME OF PETITIONER : Shanmuganathavel  
NAME OF RESPONDENT : Selene Estates Ltd  
SECTION : Sec 7 of IBC 2016

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**ORDER**

The Petitioner / Financial Creditor is represented by Mr. P.K. Ganesh, Advocate and the Respondent is represented by Mr. Ramani, Advocate through video conferencing platform.

Learned Counsel for the Corporate Debtor states that by virtue of the decision passed by the Hon'ble Supreme Court in the matter of Manish Kumar –Vs- Union of India in Civil Original Jurisdiction Writ Petition (C ) No.26 of 2020 dated 19.01.2021, this Petition is not maintainable.

However, Learned Counsel for the Petitioner seeks permission to file a memo in the **Registry** for withdrawal of the Petition.

The Petitioner shall file a memo as prayed for in the Registry on or before 06.08.2021.

List this matter on **10.08.2021** for filing a memo for withdrawal.

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**(ANIL KUMAR B)  
MEMBER (TECHNICAL)**

-sd-

**(R. SUCHARITHA)  
MEMBER (JUDICIAL)**